

Olavakkot Division:

Podanur (AC Siding)% Payyanur, Charvattur, Cannannore, Level cress. ing at km 738/7-8 between Tellicherry and Etakkot, Level crossing at km 679/1-2 between Etatur and Quilandi Tirupattur, Level Crossings at km 223-1-2 and 22/4.5.

Madurai Division:

Quilon, Karaikkudi, Perinad; Puna-lur, Karunagapalli, Madurai, Level crossing at km 156/8-9 between Qui-lon and Paravur.

Madras Division-

Mallur, Pakkam, Near St. Thomas Mount (Madras); Level Crossing gate at saidapet (Madras).

Nag-pur Division- (Central Railway)

Katol Railway Station.

Secunderabad Division (South-Cen. tral Railway) Kaii*atehabad.

Guntakal Division:

Dharamavaram.

Vijayawada Division-

Guntur.

Hubli Division: Belgium, Gadajrhiri j.'

Bombay Division: (Western Railways).

Elphinston Read, Churchgate Yard, between Andhei'i and Jogeshwari, Between Khar, and Bandra, Verie Parley Stations Charni Road Station, Grand Road Station.

Ratlam Division-

Laxmibai Nagar Between Indore and Ratlam.]

Loss suffered by railways for providing travel facilities to COMEX tourists in India

*448. DR. (SHRIMATI) SATHIA-VANI MUTHU: SHRI SHYAM LAL YADAV: SHRI V. VENKA:

Will the Minister of RAILWAYS be pleased to state;

(a) whether it is a fact that Railways have suffered a huge loss for providing travel facilities to COMEX tourists in India during 1978; and

(b) what is the total loss or subsidy given in this regard during the last 3 years?

THE MINISTER OF RAILWAYS (PROF. MADHU DANDAVATE): (a) and (b) A statement is laid of] the Table of the House.

Statement

(a) and (b) The organisers of Commonwealth Expedition-9 desired rail travel arrangements for about 250 passengers in first class for their journey in this country. Since, this number of first class passengers could not be cleared by regular train services, a special train^ consisting of 5 AC second class sleeper coaches, was arranged. Since the total number of delegates who were undertaking the journey was found to be only about 120, the special train was subsequently withdrawn and three extra coaches are being provided on regular train services. These passengers are travelling on Indrail passes which are fully paid tickets. The Indian Contingent has also been extended the facilities of Indrail passes. There is, therefore, no loss to the Indian Railways. No special arrangements were made during the previous Commonwealth Ex-peditionsj as they did not travel by rail on those occasions.

Guidelines for granting lease of Railway land

*449. SHRI JAHARLAL BANERJEE: SHRI PRASENJIT BARMAN: SHRIMATI PRATIMA BOSE: Will the Minister of RAILWAYS be pleased to state:

(a) whether there are guidelines laid down for granting lease of Rail way land;

(b) whether Government are aware that one Shri Shantilal Pandya and his . family have been occupying 80 acres of Railway land at Dahod in the Western

Railway Zone for the last 30 years even after the expiry of the term of agreement executed between him and the Railway Authorities on the 31st December, 1975; and

(c) if so, what action Government propose to take in the matter?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SHEO NARAIN): (a) and (b) Yes Sir.

(c) A plot of land, measuring about 80 acres, is being used as a stewage-farm, to absorb the sewage from the Railway Colony, Dohad. Shri Pandya had been cultivating this plot of land since 1935, on lease/license basis which was being renewed from time to time. Licence agreement for this plot had expired on 31-12-75. Shri Pandya has not accepted the revised licence fee and has also not signed the agreement. He has, therefore, been served with a notice to vacate the railway land.

Introduction of wages fixed by the first Wage Board for working journalists

*450. SHRI BHAIRAB CHANDRA MAHANTI: SHRI S. W. DHABE; SHRI HAREKRUSHNA MALLICK:

Will the Minister of PARLIAMENTARY AFFAIRS AND LABOUR be pleased to state:

(a) whether it is a fact that some newspaper establishments particularly the medium and small ones have not yet introduced the rates of wages for working journalists prescribed by The first wage board; and

(b) if so, what action Government propose to take against such establishments?

THE MINISTER OF PARLIAMENTARY AFFAIRS AND LABOUR (SHRI RAVINDRA VARMA): (a) The decisions of the 1st Wage Board for Working Journalists published in

the Gazette of India on 11-5-1957, were set aside by the Supreme Court on 19th March, 1958. Hence, the question of their enforcement does not arise.

(b) Subsequently, the Government appointed two more Wage Boards and now two Tribunals have been appointed.

Functioning of Industrial Training Institutes in different States

*451. PROF. RAMLAL PARIKH: Will the Minister of PARLIAMENTARY AFFAIRS AND LABOUR be pleased to state:

(a) whether Government have made any review of the functioning of the industrial training institutes in different States;

(b) what is the number of Industrial Training Institutes in each State;

(c) whether there is any proposal under Government's consideration to start more industrial training institutes; and

(d) if so, what are details in this regard?

THE MINISTER OF PARLIAMENTARY AFFAIRS AND LABOUR (SHRI RAVINDRA VARMA): (a) A Committee of Experts appointed to review the training programmes in the Industrial Training Institutes and Industrial Establishments has submitted its report. The report of the Committee is under consideration of the Government.

(b) to (d) There are 356 Industrial Training Institutes affiliated to the National Council for Training in Vocational Trades. State Governments have asked for the affiliation of 65 more institutes which have been given provisional affiliation for the present. They have also proposed to open 36 new Industrial Training Institutes. Statements (I & II) are laid on the Table of the House giving particulars State-wise.

†Previously Starred Question 332 transferred from the 15th March, 1979.